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(PART-I, SECTION-I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 50/2004-2009

New Delhi, Dated: 24th January, 2005

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol.I):-

1. The Fast Track Clearance Procedure covered under para 6.39.1 to 6.39.13 shall be substituted by the following:

“FAST TRACK CLEARANCE PROCEDURE

Eligibility	6.39.1	EOUs having a status holder certificate under the Foreign Trade Policy shall be eligible for the Fast Track Clearance Procedure.
Examination of Import Cargo	6.39.2	The status holder units shall be exempted from examination of import cargo at the Port of import. The jurisdictional Commissioner of Customs / Central Excise may, however, examine consignments at the unit's place on random basis.
Domestic procurement and import of goods	6.39.3	The units having physical export turnover of Rs. 15 crores and above in the preceding financial year shall be allowed to import goods without payment of duty on the basis of pre-authenticated procurement certificate issued by the jurisdictional Customs/ Central Excise Authority.
Installation of Fax Machine/	6.39.4	The eligible EOUs may install one fax machine and two computers in their administrative / registered office

Computers		outside the bonded premises under prior intimation to the jurisdictional Asst / Deputy Commissioner of Customs or Central Excise.
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Procurement of DG sets	6.39.5	Procurement of DG set of capacity commensurate with the actual requirement of the unit shall be permitted under intimation to the Development Commissioner and the jurisdictional Central excise Authority.
Temporary removal of Capital Goods	6.39.6	The eligible EOU units may remove their capital goods or parts thereof for repairs under prior intimation to the jurisdictional Asstt. / Deputy Commissioner of Customs or Central Excise.
Clearance of rejects in DTA	6.39.7	Request for permission for DTA clearance of rejects shall be considered by the jurisdictional Excise authority on priority basis.
Personal carriage of samples	6.39.8	Personal carriage of samples of Gems & Jewellery by status holder EOUs are allowed subject to the limit fixed in Para 6.24 without a need for prior permission from Development Commissioner/ Customs / Central Excise.
Activities which do not require permission	6.39.9	In respect of the following activities of a status holder, permission will not be required from the Development Commissioner or the jurisdictional Central Excise authority. However, prior intimation thereof needs to be given. (i) DTA sale of finished products in terms of para 6.8(a) of FTP (ii) Participation in exhibition (iii) Personal carriage of Gems & Jewellery for export promotion tours subject to fulfillment of conditions of para 6.24 of Handbook (Vol.1).”

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This issues in Public interest.

(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE

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